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Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-295/2005  
OA-1363/2004

New Delhi this the 14<sup>th</sup> day of December, 2005.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(J)

Sh. Attara Singh,  
S/o Sh. Khem Chand,  
T.No. 305, C7X Northern U. Railway,  
Ghaziabad, U.P.

.... Petitioner

(through Sh. Ajay Vir Singh, Advocate)

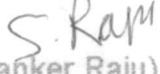
Versus

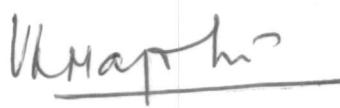
Shri Pradeep Kumar(DRM)  
DRM Office, Northern Railway,  
Near New Delhi Railway Station,  
New Delhi.

.... Respondent

Order (Oral)  
Hon'ble Shri V.K. Majotra, Vice-Chairman(A)

By an order dated 24.11.2005 learned counsel of the applicant was requested by way of last opportunity to argue the question whether the contempt petition has been filed within the time limit. Learned counsel seeks and is allowed to withdraw this Contempt Petition, with liberty to take legal recourse as may be available.

  
(Shanker Raju)  
Member(J)

  
(V.K. Majotra)  
Vice-Chairman(A)

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